

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda Applicant/petitioner
v.
M/s. Rathi Super Steel Ltd. Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Jasmeet Singh, Pushpendra S. Bhadoriya
Adv. for the Liquidator.

For the Respondent:

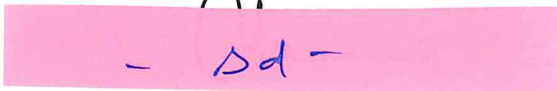
ORDER

IA No. 3460/2021

Learned counsel for the applicant is directed to issue notice to the respondent(s) for 07.09.2021.

List the matter on 07.09.2021.


(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET